

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No. 189/93**  
**T.A. No.**

**DATE OF DECISION 29-7-1993**

Shri K.B. Vyas **Petitioner**

Shri K.K. Shah **Advocate for the Petitioner(s)**

**Versus**

Union of India and Others **Respondent**

**Advocate for the Respondent(s)**

**CORAM :**

**The Hon'ble Mr. N.B. Patel** **Vice Chairman.**

**The Hon'ble Mr. V. Radhakrishnan** **Member (A)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*No*

Shri K.B. Vyas  
Galaxy -12  
Jawahar Chowk  
Sarbarmati  
Ahmedabad.

**Applicant**

Advocate Shri K.K. Shah

## Versus

1. Union of India  
Notice to be served through  
The General Manager  
Western Railway, Head Quarter Office  
Churchgate, Bombay.
2. The Divisional Railway Manager  
Divisional Office, Western Railway  
Bhavnagar.

### Respondents

## Advocate

ORAL JUDGEMENT

In

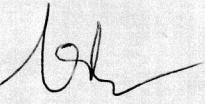
O.A. 189 of 1993

Date: 29-7-93

Per Hon'ble Shri N.B. Patel Vice Chairman

Mr. Shah produces copy of an order dated 1st January 1993 (to be kept on record) passed by the Divisional Commercial Manager, Bhavnagar, and states that this order of payment issued by the said authority satisfies his client. The respondents are directed to see that payment as required to be made by this order is actually made to the applicant as early as possible and, in any event, within

three months from today. In view of this development and the direction which we have issued, the applicant seeks permission to withdraw this application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.

  
(V. Radhakrishnan)

Member (A)

  
(N.B. Patel)

Vice Chairman.

\*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 09/189/93 of 199

Transfer Application No. \_\_\_\_\_ Old writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 06/08/93

Countersigned :

*DR/MS/17/8/93*  
Section Officer/Court Officer

*PSL*  
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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CAUSE TITLE CD 189193

OF 19

**NAMES OF THE PARTIES**

K. B. Vycs.

## VERSUS

11/18/2028

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